

Through Video Conference via Cisco WebEx.

CBI Case No. 424/2019
CBI v. Dalip Singh & Ors.

15.09.2020.

Present:- Ms. Shashi Vishwakarma, PP for the CBI with consultant Sh. C. K. Sharma.

Accused No. 1 Dalip Singh in person.

Accused No. 2 Pranjal Joshi in person.

Accused No. 3 Harbans Rai Singhal in person.

Ms. Tusharika Mattoo, counsel for accused No. 1.

Sh. Ajit Singh, counsel for accused Nos. 2 & 3.

It is pointed out by the PP for the CBI that the voice spectrography report from the FSL is awaited. Let a letter be sent to the Director, FSL through the IO/HIO with the request to expedite the process. IO/HIO is directed to obtain the report and place it on record positively before the next date.

Re-list for arguments on charge on **01.10.2020**. IO/ HIO is directed to join the proceedings on the said date.

A copy of the order be sent to the computer branch for uploading the same on website. Copy of the order be also provided to the CBI through electronic mode.



(SANJAY GARG)

Special Judge (PC Act) CBI-18,
Rouse Avenue District Courts,
New Delhi/15.09.2020.